

ITEM NO.101

COURT NO.3

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 2224/2009

HARI DAS

Appellant(s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

(with office report)

WITH

SLP(Cr1) No. 3249-3250/2011

(with Office Report)

Date : 03/06/2016 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE AMITAVA ROY
(VACATION BENCH)

For Appellant(s) Dr. (Mrs.) Vipin Gupta, Adv.

Mr. K. V. Sreekumar, Adv. (Not Present)

For Respondent(s) Mr. Nishant Ramakantrao Katneshwarkar, Adv.
Mr. Arpit Rai, Adv.

UPON hearing counsel the Court made the following
O R D E R

The matter was called out twice, but no one appeared on behalf of the appellant in SLP(Cr1) No. 3249-3250 of 2011. It appears that Cr1. Appeal No. 2224 of 2009 also arises from the said impugned Judgment and order, but since no one has appeared in the other two petitions, the matter is adjourned and be listed after summer vacation.

(Jayant Kumar Arora)
Sr. P.A.

(Sneh Lata Sharma)
Court Master